SHRI S. N. MISHRA: I have not got that figure just now, but many States have passed such legislations and some States still remain to pass them. About the latter we have said that they should pass the legislations as soon as possible.

Shri T. BODRA: The hon. Minister has been referring to the State of Bihar three times. May I know if in the State of Bihar also only barren hills and hillocks have been donated for the Bhoodan movement?

(No reply.)

SHRI V. PRASAD RAO: What has happened to the tenants that are already there on the lands that are given?

Mr. CHAIRMAN: If it is uncultivable, how can there be tenants?

Shri Abhimanyu Rath: Sir, I am myself coming from Koraput district. When the lands were donated a promise was given that all the lands would be brought under a cooperative scheme. It was said that facilities would be given through cooperative societies. So they have donated lands. But no help is given.

MR. CHAIRMAN: All intricacies. Some people were called upon to donate land under certain promises. Achievements do not measure up to promises. That is what he said.

SHRI ABHIMANYU RATH: Sir, what about a reply to my question?

MR. CHAIRMAN: No reply to this question.

TAPTI RIVER SCHEMES

*487. SHRI DAHYABHAI v. PATEL: Will the Minister of PLANNING be pleased to state whether the Tapti River Schemes and the Kakrapara Project were approved by the Planning Commission and if when?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): The Kakrapara weir project which was started before the First Plan, was included in the First Five Year Plan and has been under execution. The Ukai Reservoir Project on the Tapti River had been included in the Second Five Year Plan, subject to technical examination which is under way.

to Questions

Shri Dahyabhai V. Patel: Is the Minister aware that when the Kakrapara weir was opened the Minister of Planning made a promise that so many lakh acres would be irrigated? Have they been irrigated so far?

MR. CHAIRMAN: Did he make a promise and has it been carried out? That is what he wants to know.

Shri S. N. MISHRA: I cannot say about that promise. I will have to enquire about that.

SHRI DAHYABHAI V. PATEL: the hon. Minister aware that before this scheme was taken in hand people of Surat district exclusive the commercial firms having their Bombay like the offices in Insurance Companies, etc., were asked to contribute a certain amount provincial loan for this project? Has this been the practice in any case?

SHRI S. N. MISHRA: I take this information from the hon. Member. I do not know whether it was so.

Mr. CHAIRMAN: He will enquire.

SHRI DAHYABHAI V. PATEL: Is the hon, Minister aware that the work on this scheme was undertaken without proper levelling and proper survey being made?

SHRI S. N. MISHRA: I will have to enquire.

Shri V. K. DHAGE: Is there any land that is under cultivation after the scheme has come into force?

(No reply.)

Dr. R. B. GOUR: What has happened to the fertile brain of the Deputy Planning Minister?

Oral Answers

MR. CHAIRMAN: Order, order.

PROPOSAL TO REGULATE THE SALE OF CARS IN THE COUNTRY

*488. SHRI MAHESWAR NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government propose to regulate the sale of cars in the country;
- (b) if so, when it is likely to be given effect to; and
- (c) what are the considerations which call for such a measure being taken?

THE DEPUTY MINISTER OF COM-MERCE INDUSTRY AND SATISH CHANDRA): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

There has been a general shortage of cars owing to the restricted imports of components required for their manufacture since January 1957; this has been due to the current foreign exchange difficulties. In order, therefore, to ensure that there is equitable distribution of the available supplies, Government issued instructions June, 1958 to the manufacturers that their dealers should maintain an 'Order Register' in which all orders would be entered and fulfilled strictly serially. Government watching the position and will consider further action to meet the situation, if necessary.

SHRI MAHESWAR NAIK: May know what are the existing demands of cars on the various producing units?

SHRI SATISH CHANDRA: The production has gone down gradually, and due to foreign exchange shortage allo-

cations have been reduced this year. Government therefore, has recently asked the manufacturers of cars instruct their dealers to maintain a When register of demands. the returns come in, we shall be able to say what the exact demand is.

to Questions

SHRI MAHESWAR NAIK: Am I to understand that the register that the Government has asked the producers to maintain is subject to the supervision and examination of the Ministry?

SHRI SATISH CHANDRA: have to send returns and I think the first returns will come sometime this. The decision was taken month. towards the end of June and we wrote accordingly to all the manufacturers. There was a conference early in July and now they are asking their dealers to maintain a register. The process has started and the returns will come during this month.

SHRI MAHESWAR NAIK: Is it also a fact that certain cars have been exported to the exclusion of the demands of the country?

SHRI SATISH CHANDRA: No cars have been exported. I do not think SO.

SHRI AMOLAKH CHAND: May know what is the production at present and what is the demand and how are the demands to be met by keeping a register with the dealers?

SHRI SATISH CHANDRA: number of cars produced from January to July, 1958 was 4,170 as against 12,433 during the whole of 1957. The register is being kept not view to meeting all the demands, but to keep a check on high being charged from the customers.

SHRI V. PRASAD RAO: May I know whether any percentage is given to the dealer to sell on his own?

SHRI SATISH CHANDRA: Sir, some small percentage, perhaps 5 per cent., has been reserved for the dealer in